

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 825 of 2019

IN THE MATTER OF:

Sai Ramakrishna Karuturi

.... Appellant

Vs

Axis Bank Ltd. & Anr.

.... Respondents

Present:

**For Appellant: Mr. Saumobho Ghosh, Ms. Sylona Mohapatra,
Mr. Arjun Asthana and Ms. Sreenita Ghosh,
Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Senior Advocate with
Mr. Arjun Krishnan, Advocate for
Respondent No.1.**

**Ms. Shweta Vashisht, Advocate for
Resolution Professional.**

O R D E R

18.09.2019 Post the Appeal 'for orders' on **1st October, 2019**. The matter may be disposed of on the next date.

Pendency of the Appeal will not come in the way of the Adjudicating Authority to proceed with the matter and pass any order in accordance with law after hearing the parties.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)